

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:47
ANSWERED ON:18.02.2009
REHABILITATION OF COAL MINES AFFECTED PEOPLE
Ahir Shri Hansraj Gangaram;Mahto Shri Tek Lal

Will the Minister of COAL be pleased to state:

- (a) the number of displaced persons provided employment and rehabilitated by each of the subsidiary companies of Coal India Limited during the last three years and the current year, company-wise;
- (b) the company-wise details of the funds allocated and spent under this head during the said period;
- (c) the details of difficulties being faced in this regard;
- (d) whether the Government proposes to bring about any changes in the existing Resettlement & Rehabilitation(R&R) policy in view of the difficulties being faced;
- (e) if so, the details thereof; and
- (f) the time by which the remaining displaced persons are likely to be resettled and rehabilitated?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SANTOSH BAGRODIA)

(a) to (f) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO.47 FOR 18.02.2009, RAISED BY SHRI TEK LAL MAHTO AND SHRI HANSRAJ G. AHIR

(a) : The company-wise details of number of employments provided and displaced families rehabilitated during the last three years and the current year by the subsidiary companies of Coal India Limited (CIL) are given below :

Company Particulars 2005- 2006- 2007- 2008- #Perio
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Eastern Coalfield Ltd. (ECL)	Employment Rehabilitated	41 104	173 94	172 272	131 41	Upto 2008
Bharat Coking Coal Ltd. (BCCL)	Employment Rehabilitated	NIL 140	22 140	62 54	16 0	Upto 2009
Central Coalfield Ltd. (CCL)	Employment Rehabilitated	16 47	05 51	19 346	133 21	Upto 2009
Western Coalfield Ltd. (WCL)	Employment Rehabilitated	62	24	61	70	Upto

Company	Activity	2005-06	2006-07	2007-08	2008-09	2009
Coalfields Ltd. (WCL)	Rehabilitated	280	125	108	0	2008
Northern Coalfields Ltd. (NCL)	Employment	0	0	1	23	Upto Jan., 2009
Coalfields Ltd. (NCL)	Rehabilitated	76	38	29	0	2009
South Eastern Coalfields Ltd. (SECL)	Employment	64	133	160	171	Upto Jan., 2009
Coalfields Ltd. (SECL)	Rehabilitated	134	150	86	112	2009
Mahanadi Coalfields Ltd. (MCL)	Employment	289	545	497	455	Upto Jan., 2009
Coalfields Ltd. (MCL)	Rehabilitated	100	34	183	146	2009

(b): Funds for Resettlement and Rehabilitation (R&R) are incorporated under budget allocation for land acquisition. Actual expenditure incurred for R&R scheme for the period 2005-06, 2006-07, 2007-08, and 2008-09 (upto January, 2009) and budget allocation of 2008-09 are given below

(Rupees in lakhs)

Company	2005-06	2006-07	2007-08	2008-09	Expenditure upto Jan., 2009
	(Actual)	(Actual)	(Actual)	(Budget)	(Provisional)
Eastern Coalfields Ltd.	426.40	331.21	447.85	636.00	310.88
Central Coalfields Ltd.	43.00	4.00	156.00	200.00	47.00
Northern Coalfields Ltd.	23.00	15.49	14.50	-	-
Western Coalfields Ltd.	138	282.00	283.00	435.00	112.00

South	537.58	506.65	140.21	338.00	70.00
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Eastern

Coalfields

Ltd.

Mahanadi	47.84	964.80	239.31	50.00	23.00
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Coalfields

Ltd.

Bharat	52.00	665.00	21.00	1050.00	954.00
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Coking

CoalLtd.
(BCCL) @

@ Expenditure and budget allocation for BCCL is both for land and R&R scheme.

(c) : Following difficulties are being faced by the coal companies regarding R&R of project affected families

(i) Demand for employment and other resettlement benefits beyond the norms prescribed in the R&R Policy of CIL.

(ii) Delay in authentication of claims of the tenants.

(iii) Non-availability of valid title document.

(iv) Disputes amongst the land losers and related court cases.

(v) Resistance in shifting to rehabilitation site even after receiving full amount of compensation of land and houses and

(vi) Demand for higher amount of land compensation than that prescribed in the relevant Acts of land acquisition.

(d) & (e) : Keeping all facts in view including difficulties in R&R of project affected families, CIL has modified its R&R Policy in 2008 after the promulgation of the National Rehabilitation and Resettlement Policy (NRRP), 2007 and at present the R&R Policy formulated in 2008 is being followed by CIL and its subsidiary companies.

(f) : Resettlement and Rehabilitation is a continuous process. Displaced persons/families, whose homestead land/structure have been possessed by the company, have already been resettled. Other identified families are being resettled as per progress of mining activity in a phased manner depending upon the actual displacement.